

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Appointment of Assistant Legal Remembrancer/District Litigation Officer in the Department of Law, Justice and Parliamentary Affairs.

Reference:- Public Service Commission's No's. PSC/DR/DLO/2023 dated 23-06-2023 and No. PSC/DR/DLO/2023 dated 06-11-2023.

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Government Order No: **726**-JK(LD) of 2024.
Dated :10 - 01 - 2024.
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Pursuant to the recommendation of the J&K Public Service Commission, sanction is hereby accorded to the appointment of the following Assistant Legal Remembrancer/District Litigation Officer under the Jammu and Kashmir Legal (Gazetted) Service against the post under the direct recruitment quota carrying the Pay Level-8 (47600-151100) with immediate effect:-

S.No.	Name of the Candidate S/Shri	Parentage	Address	Category	Merit
1.	Nisar Ahmad Bhat	Gh. Rasool Bhat	Audoo, Keegam District Shopian	RBA	52.02

The appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days from the date of issuance of this order and such candidate who fail to join within the stipulated time, shall forego his right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The appointee shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:-

- (i) Academic/Qualification Certificates.
- (ii) Matriculation/Date of Birth Certificate.
- (iii) Health Certificate from the concerned Chief Medical Officer of the District.
- (iv) Experience Certificate issued by the concerned Principal District and Sessions Judge.
- (v) Domicile Certificate issued by the Competent Authority.
- (vi) Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that he has taken loan for self-employment from DIC/Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a self-




employment unit/enterprise and recovery to be made and also personally monitor its recovery.

(vii) Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidate shall further be subject to the following conditions:-

- (a) Appointee shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** to this Order;
- (b) The service of the appointee shall be governed by Jammu and Kashmir Legal (Gazetted) Service;
- (c) The salary of the appointee shall not be drawn and disbursed to his/her unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate are received from the concerned Authorities/Agency;
- (d) The appointee shall be on probation for a period of two years;
- (e) The appointment of the candidate shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- (f) The inter-se seniority of the appointee in the Jammu and Kashmir Legal (Gazetted) Service Recruitment Rules, 1980 shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- (g) The appointment of the above appointee shall be subject to outcome of the writ petition(s)/OA, if any, pending on the subject before Competent Court of law.

It is further ordered that in terms of Government Order No. 528-JK(GAD)of 2021 dated 21.06.2021, the above mentioned selected candidate/appointee shall be deemed to have been notionally appointed with effect from 10-10-2023 i.e. when other candidates figuring in Government Order No. 13807-JK(LD) of 2023 dated 10.10.2023 have been appointed and on regularly basis, prospectively. The notional appointment shall be for the purpose of determining of seniority only and shall not confer any monetary benefit to the candidate.

By Order of Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government.

No.LAW-Estt/29/2022-10.

Dated: 10 - 01 - 2024.

Copy to the:-

1. Chairman, Accelerated Recruitment Committee.
2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Director, Archives, Archaeology and Museums, J&K.
6. Secretary, J&K Public Service Commission.
7. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu for information of the concerned.
8. Director Finance, Department of Law, Justice and Parliamentary Affairs.
9. Private Secretary to the Chief Secretary for information of the Chief Secretary.
10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
11. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
12. Select candidate for compliance.
13. Government Order file.
14. Concerned file.

(Signature)
10-01-24

(Ashish Gupta)

Additional Secretary to Government.

(Signature)
10-01-2024

**Annexure A to Government Order No. 726-JK(LD)
of 2023 dated 10-01-2024**

Affidavit

I _____ S/o, _____ D/o, _____ Shri
_____ R/o _____ Aadhaar
No. _____ do hereby undertaking as under:

1. That, if on verification, my qualification/Date of Birth/Reserved Category Certificates from the concerned issuing authorities is found fake/forged, my appointment as Assistant Legal Remembrancer/District Litigation Officer in the Jammu and Kashmir Legal (Gazetted) Service shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of law. If this is found to be incorrect, I shall be liable for removal from the appointment as Assistant Legal Remembrancer/District Litigation Officer in the Jammu and Kashmir Legal (Gazetted) Service.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent